

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.060/00109/2019 in  
ORIGINAL APPLICATION NO.060/00517/2019  
Chandigarh, this the 20<sup>th</sup> day of August, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Ram Dev Sharma, aged 60 years, s/o Sh. Mange Ram Sharma, Ex-Private Secretary, Railway Claim Tribunal, Chandigarh R/o House No. 1775, Sector 7-C, Chandigarh – 160007. Group B

**....Petitioner**

**(Present: Mr. R.K. Sharma, Advocate)**

**Versus**

1. Sh. T.P. Singh, General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Mrs. Kusum Singh, General Manager (P), Northern Railway, Baroda House, New Delhi – 110001.
3. Sh. K.P. Yadav, Railway Claims Tribunal, Principal Bench, 13/15, Mall Road Delhi through its Registrar – 110001.
4. Sh. Nirmal Singh Mann, Additional Registrar, Railway Claims Tribunal, Chandigarh Bench, Kendriay Sadan, 4<sup>th</sup> and 6<sup>th</sup> floor, Sector 9, Chandigarh – 160009.
5. Mrs. Sharmila Chavaly, Financial Advisor and Chief Accounts Officer, Northern Railway, Baroda House, New Delhi- 110001.
6. Sh. Dinesh Chandra Sharma, Divisional Railway Manager, Northern Railway, Ambala Cantt – 133001.

**.....**

**Respondents**

**(Present: Mr. Lakhinder Singh, for Respondents No. 1 to 5**

**Mr. Yogesh Putney, Advocate for Respondent No. 6)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the parties are in agreement that this Contempt Petition has been rendered infructuous, as the stay order of this Court qua recovery has been complied with by the respondents,

by refunding the recovered amount and apology has also been tendered as per affidavit dated 14.08.2019.

2. In view of the above, CP is closed. Notices stand discharged. Pending MAs (No. 060/01104/2019, 060/01277/2019, 060/01300/2019 and 060/01302/2019) also stand disposed of accordingly.

**(A.K. BISHNOI)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 20.08.2019**

